

Dated 9-4-2001

Notification No. 15/2001- Cus. (N.T.),

Inland container depots for loading and unloading of goods - Amendment to Notification No. 12/97-Cus. (N.T.)

In exercise of the powers conferred by clause (aa) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/97-Customs (N.T.) dated the 2nd April, 1997, namely:-

In the table to the said notification,-

(a) against serial No. 7 relating to the state of Punjab, after entry (iv) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
	"(v) Dappar (Dera Bassi) Unloading of Import goods and loading of export goods.";

(b) against serial No. 9 relating to the state of Maharashtra, after entry (vii) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
	"(viii) Miraj Unloading of Import goods and loading of export goods.";

Rajendra Singh

Under Secretary to the Government of India

F.NO.434/62/94-CUS.IV

Note: The principal Notification No.12/97-Customs(N.T.), dated the 2nd April,1997 was published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.193(E) dated the 2nd April,1997 and subsequently amended by Notification No.7/98-Customs(N.T.), dated the 4th February,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.67(E) dated the 4th February,1998, Notification No.47/98-Customs(N.T.), dated the 3rd August,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.446(E), dated the 3rd August, 1998, Notification No.51/98-Customs(N.T.), dated the 27th August,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.527(E) dated the 27th August,1998, Notification No.83/98-Customs(N.T.), dated the 26th October,1998, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.641(E) dated the 26th October,1998, Notification No.4/99-Customs(N.T.), dated the 14th January,1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.34(E) dated the 14th January,1999, Notification No.38/99-Customs(N.T.), dated the 8th June,1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.414(E) dated the 8th June,1999, Notification No.52/99-Customs(N.T.), dated the 31st August, 1999, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.619(E) dated the 31st August,1999, notification No.49/2000-Customs(N.T.), dated the 9th August, 2000, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.657(E) dated the 9th August,2000. and notification No.6/2001-Customs(N.T.), dated the 26th February, 2001, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.108(E) dated the 26th February, 2001.